

(6)

UTTAR PRADESH LAWS (EXTENSION OF APPLICATION) ACT, 1951

(U.P. ACT . NO. XIV of 1951)

Authoritative English text of the of the Uttar Pradesh Vidhiyon ki pravritte ki
Prasar (Extension of Application) ka Adhiniam, 1951.

AN
ACT

To extend certain laws to the Jan Jaunsar-Bawar Pargana of the Dehri Dun District and the portion of the Mirzapur District south of the Kaimur Range.

WHEREAS the Jaunsar-Bawar Pargana of the Dehra Dun District and the portion of the Mirzapur District south of the Kaimur Range were administered as partially excluded areas prior to the commencement of the Constitution;

AND WHEREAS these areas are not scheduled areas under the Constitution;

AND WHEREAS it is expedient to provide that certain laws which are in force in Uttar Pradesh but do not apply to these areas should be enforced in such areas,

It is hereby enacted as follows:

Short title and commencement 1- (1) This Act may be called the Uttar Pradesh Laws (Extension of Application) Act, 1951,
(2) It shall come into force at once.

Definition 2.- In this Act unless there is anything repugnant in the subject or context-

(a) “ Appointed date” means the date immediately before the commencement of this Act;

(b) “Law”, in sections 4 and 5, means any Order, rule, or by law passed or made under any enactment not in force in the partially excluded areas on the appointed date;

(c) “Partially excluded areas” means areas known as the Jaunsar-Bawar Pargana of the Dehra Dun District and the portion of the Mirzapur District south of the Kaimur Range, and includes, where the context so requires, any one of these areas or portion thereof; and

(7)

(d) "State Government" means the Government of Uttar Pradesh.

**Extension of
Laws**

3- . (1) Notwithstanding anything contraire in nay law, all enactments in force in, or applicable to, Uttar Pradesh on the date of the commencement of this Act, as relate to matters with respect to which the State Legislature has power to make laws for Uttar Pradesh and as are not already applicable to or in force in the partially excluded areas are hereby extended to such areas subject to-

(i) any amendment to which they were generally subject to in, or in their applicable to, Uttar Pradesh on the date aforesaid, and

(ii) the subsequent provisions of this Act.

(2) Notwithstanding anything in any enactment referred to in sub-section (1), such enactments shall come into force with effect from such date as the State Government may be notification in the official Gazettee appoint in that behalf and different dates may be appointed for different provisions thereof and for different areas. .

Repeal of

Corresponding laws

4.- If on the appointed date there is in force in the partially excluded areas any law corresponding to the enactment referred to in sub-section (1) of section such corresponding law shall, with effect from the date and to the extent to which an enactment comes into force under and in accordance with the provisions of section 3, stand repealed in the respective partially excluded area.

Savings.

5-. (1) The repeal of any corresponding law under section -4 shall not affect-

(a) the previous operation of any such law, or

(b) Any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(c) Any investigation legal, proceeding or remedy in respect of any such penalty, forfeiture or punishment,

And any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2)- Subject to the provisions of sub-section (1) anything done or any action taken including any appointment or delegation made, notification, order, instruction or direction issued, scheme framed, certificate, patent, permit or licence granted or

(8)

registration effected, under such corresponding law shall, in so far as it is not inconsistent with the enactments referred to. In section 3 as now extended to and in force in the partially excluded area-

(a) be deemed to have been done or taken under the corresponding provision of the said enactment, and

(b) continue in force unless and until directed otherwise or superseded by any thing done or any action taken under the said enactment by the State Government or other competent authority.

